

**GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE PRODUCTION
LOK SABHA**

**UNSTARRED QUESTION NO.2212
TO BE ANSWERED ON THE 11TH DECEMBER, 2015**

EXPORT OF DEFENCE ITEMS

2212. DR. KULAMANI SAMAL:

Will the Minister of DEFENCE j{k k ea=h
be pleased to state:

- (a) whether domestic private sector companies are allowed to export defence items;
- (b) if so, the details thereof;
- (c) whether any defence export has been made by the private companies during the last three years and the current year;
- (d) if so, the details thereof; and
- (e) the measures taken by the Government to promote export by the private sector companies?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

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(RAO INDERJIT SINGH)

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(a) to (e): A statement is attached.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA UNSTARRED QUESTION NO. 2212 FOR ANSWER ON 11.12.2015

(a) & (b): As per Ministry of Commerce & Industry, Department of Commerce, Notification No.115 (RE-2013/2009-2014, dated 13.03.2015, export of Military Stores, as specified in the Notification, is allowed subject to the No Objection Certificate (NOC) from the Department of Defence Production, Ministry of Defence, New Delhi as per the provisions of Standard Operating Procedure (SOP) of Department of Defence Production, as available on the website of Ministry of Defence.

(c) & (d): The value of NOCs for export of military stores issued by the Department of Defence Production to the Private Companies during the last three years and the current year (upto 30.09.2015) is as under:-

(Rs. in crore)

Year	Value of Export
2012-13	138.13
2013-14	286.00
2014-15	132.17
2015-16 (upto 30.09.2015)	441.06

(e) To promote and encourage export of defence items, the Government has taken following major initiatives in respect of ease of doing business:-

- (i)** Online system for receiving applications for NOC for export of military stores has been developed.
- (ii)** Standard Operating Procedure (SOP) for issue of No Objection Certificates (NOCs) for export of military stores has been simplified and has been put in public domain.
- (iii)** The list of Military Stores has been notified.
- (iv)** The requirement of End User Certificate (EUC) to be signed / stamped by the government authorities of the importing country has been dispensed with for the export of parts, component, sub-assemblies and sub-systems;
- (v)** The provision has been made for issuing advance / in principle clearance for exploring business opportunities abroad.
